വിജ്ഞാപനം

2021 ഫെബ്രുവരി 9

തിരുവനന്തപുരം, ബുധന വാഴ 10

2021 തിരുവിതാംകൂർ

1196 മകരം 28

28th Makaram 1196

1942 മാഘം 21

21st Magha 1942

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GOVERNMENT OF KERALA

Law (Legislation-C) Department

NOTIFICATION

No.7733/Leg. C2/2020/Law. Dated, Thiruvananthapuram, 10th February, 2021
28th Makaram,1196
21st Magha, 1942.

In pursuance of clause (3) of Article 348 of the Constitution of India, the Governor of Kerala is pleased to authorise the publication in the Gazette of the following translation in English language of the Kerala Small Plantation Workers’ Welfare Fund (Amendment) Ordinance, 2021 (12 of 2021).

By order of the Governor,

ARAVINTHA BABU P. K.,
Law Secretary.
ORDINANCE No. 12 OF 2021

THE KERALA SMALL PLANTATION WORKERS’ WELFARE FUND
(AMENDMENT) ORDINANCE, 2021

Promulgated by the Governor of Kerala in the Seventy-second Year of the Republic of India.

AN

ORDINANCE

to amend the Kerala Small Plantation Workers’ Welfare Fund Act, 2008.

Preamble.—WHEREAS, the Kerala Small Plantation Workers’ Welfare Fund (Amendment) Ordinance, 2020 (42 of 2020) was promulgated by the Governor of Kerala on the 29th day of July, 2020;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala during its session convened on the 24th day of August, 2020;

AND WHEREAS, in order to keep alive the provisions of the said Ordinance, the Kerala Small Plantation Workers’ Welfare Fund (Amendment) Ordinance, 2020 (60 of 2020) was promulgated by the Governor of Kerala on the 26th day of September, 2020;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by the Legislative Assembly of the State of Kerala, during its session which convened on 31st day of December, 2020 and during its session which commenced on the 8th day of January, 2021 and ended on the 22nd day of January, 2021;

AND WHEREAS, under sub-clause (a) of clause (2) of Article 213 of the Constitution of India, the said Ordinance will cease to operate on the 11th day of February, 2021;

AND WHEREAS, difficulties will arise if the provisions of the said Ordinance are not kept alive;
AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session, and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:

1. Short title and commencement.—(1) This Ordinance may be called the Kerala Small Plantation Workers’ Welfare Fund (Amendment) Ordinance, 2021.

(2) It shall be deemed to have come into force on the 30th day of July, 2020.

2. Act 17 of 2008 to be temporarily amended.—During the period of operation of this Ordinance, the Kerala Small Plantation Workers’ Welfare Fund Act, 2008 (17 of 2008) (hereinafter referred to as the principal Act) shall have effect subject to the amendments specified in section 3.

3. Amendment of section 5.—In the principal Act, in section 5,—

(i) in sub-section (1), for the words “one hundred and twenty rupees”, the words “one hundred and eighty rupees” shall be substituted;

(ii) in sub-section (2), for the words “one hundred and twenty rupees”, the words “one hundred and eighty rupees” shall be substituted;

(iii) in sub-section (3), for the words “two hundred and forty rupees”, the words “three hundred and sixty rupees” shall be substituted.


(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act, as amended by this Ordinance.

ARIF MOHAMMED KHAN,
GOVERNOR.